

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 139
286/2016

IN THE MATTER OF:

Hari Pravat Reality Pvt. Ltd. Applicant/petitioners

v.

Govt. of National Capital Territory of Delhi Respondent

Order under Section 391-394 of the Companies Act, 2016

Order delivered on 15.11.2019

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SAROJ RAJWARE,
HON'BLE MEMBER (TECHNICAL)**

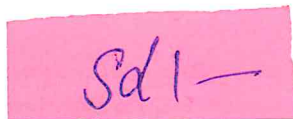
PRESENT:

For the Applicant
For the respondent

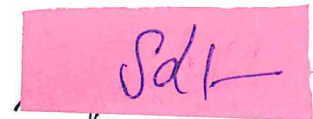
Mr. Kabir Diwan, AR
Ms. Chetna Kandpal RD

ORDER

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 13.12.2019.



**(SAROJ RAJWARE)
MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**